

(2010) 11 MAD CK 0437

In the Madras High Court

Case No : Writ Petition (MD) No. 13787 of 2010 and M.P. (MD) No. 1 of 2010

P. Thangammal

APPELLANT

Vs

The District Collector, The Special Tahsildar (Land Acquisition)
and The Commissioner, Panchayat Union

RESPONDENT

Date of Decision : 19-11-2010

Acts Referred:

Citation : (2010) 11 MAD CK 0437

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

Advocate : P. Jessi Jeeva Priya, for the Appellant; R. Manoharan, Government Pleader, for the Respondent

Judgement

M. Jaichandren, J.—Heard Mr. P. Jessi Jeeva Priya, the learned Counsel appearing on behalf of the Petitioner, as well as Mr. R. Manoharan, the learned Government Advocate appearing on behalf of the Respondents.

2. At this stage of the hearing of the writ petition, the learned Counsel appearing on behalf of the Petitioner had submitted that it would suffice, if the representation of the Petitioner, dated 18.09.2010, is directed to be disposed of, on merits and in accordance with law, within a specified period.

3. The learned Government Advocate appearing on behalf of the Respondents, has no objection for such an order being passed by this Court.

4. In view of the averments made in the affidavit filed in support of this petition and in view of the submissions made by the learned Counsel appearing on behalf of the Petitioner, the first Respondent is directed to consider and dispose of the Petitioner's representation, dated 18.09.2010, on merits and in accordance with law, after giving an opportunity of hearing to the Petitioner, as well as to the other persons concerned, within a period of twelve weeks from the date of receipt of a copy of this order. The Petitioner is directed to submit a copy of the representation, dated 18.09.2010, along with a copy of this order, to the first

Respondent. However, it is made clear, that this Court, by this order, has not expressed any opinion on the merits of the matter.

5. The writ petition stands disposed of, with the above directions. No costs. Consequently, connected miscellaneous petition is closed.